

b

IN CHAMBERS

ITEM NO.20

COURT NO.4

SECTION XVI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA.No.2 in

Petition(s) for Special Leave to Appeal (Civil) No(s).1729/2006

(From the judgment and order dated 23/08/2005 in CR No. 1159/2005
of The HIGH COURT OF PATNA)

SHIV GOPAL SAH @ SHIV GOPAL SAHU

Petitioner(s)

VERSUS

SITA RAM SARAUGI AND ORS.

Respondent(s)

(appln.for deletion the names of Rs.Nos.5 to 19 from the array of
parties)

Date: 12/12/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN

For Petitioner(s) Mr. Bhaskar Y. Kulkarni,Adv.

For Respondent(s) Dr. Kailash Chand,Adv.

UPON hearing counsel the Court made the following

O R D E R

IA.No.2 is allowed.

The names of respondent Nos.5 to 19 are deleted from
the array of parties at the risk of the petitioner.

[Usha Bhardwaj]

[Khushi Ram]

Court Master

Court Master